

CENTRAL ADMINISTRATIVE TRIBUNAL, JABALPUR,
JABALPUR

Original Application No. 88 of 2005

Jabalpur, this the 8th day of February, 2005

Hon'ble Shri M.P. Singh, Vice Chairman
Hon'ble Shri Madan Mohan, Judicial Member

Kailash Kumar Tiwari, S/o. Mayadin Tiwari,
Aged about 30 years, R/o. Village Brajpur Post
Brajpur, Tah. And Distt. Panna M.P.

.... Applicant

(By Advocate – None)

V e r s u s

1. Union of India, Department of Home Affairs,
Through its Secretary, New Delhi.
2. The Director General, CISF, HQRS,
New Delhi.
3. The Deputy Inspector General,
Central Industrial Security Force,
(NEZ) HQRS Calcutta.
4. The Commandant, CISF Unit FSTPP,
Farakka, Post Nabarun-742236.
Distt. Murshidabad, WB.

.... Respondents

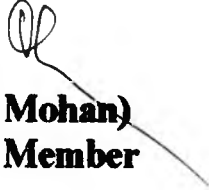
O R D E R (Oral)

By M. P. Singh, Vice Chairman –

None is present for the applicant even at the second call. From the Application filed by the learned counsel for the applicant, we find that the applicant was working as a Constable in the Central Industrial Security Force. Since, the applicant was a member of C.I.S.F. which is an Armed Force of the Union, this Tribunal has no jurisdiction to decide the matters of the persons working in the Armed Forces. Hence, the Original Application is not maintainable.

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2. In view of the aforesaid, the Original Application is dismissed as not maintainable with liberty to the applicant to approach the appropriate forum.



(Madan Mohan)
Judicial Member

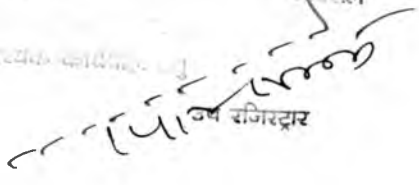

(M.P. Singh)
Vice Chairman

“SA”

पृष्ठांकन सं ओ/का. जलपापुर, ति.
पतिविधि का अन्वेषण -

- (1) सचिव, जलपापुर नगर पालिका, जलपापुर
 - (2) आवेगल डी.के. शर्मा, जलपापुर
 - (3) प्रत्यक्षी श्री. वि.के. शर्मा, जलपापुर
 - (4) ग्रामपाल, जलपापुर
- सूचना एवं आन्तरिक कार्यालय

S.S. TRWANS

27/5/20


जलपापुर

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On 14.2.20
